

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 320**

IA - 839/2024, IA - 707/2024, IA-4591/2023, IA-1817/2023

**IN**

**(IB)- 1083(PB)/2018**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Ltd. .... Petitioner/Applicant

Vs.

Adel Landmarks Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Manvi Jain, Adv.

For the RP : Mr. Sanjay Bhatt, Ms. Apoorva, Advs.

**ORDER**

**IA-839/2024**

Ld. Counsel appearing for the Applicant has stated that the Respondent have been duly served and proof and affidavit of service have been filed. No one has appeared on behalf of the Respondent. Two weeks time granted to enable the Respondent, to file Reply affidavit.

The interim order dated 23.02.2024 shall continue till the next date of hearing.

List the matter **on 07.05.2024.**

**IA-707/2024**

As prayed by Ld. Counsel appearing for the Resolution Professional, one week time granted for filing the reply.

List the matter **on 07.05.2024.**

**IA-4591/2023**

This application has been filed seeking to take on record the revised and corrected Form "H". The same have been taken on record vide order dated 12.03.2024.

Application is therefore, **disposed of.**

**IA-1817/2023**

List the matter **on 07.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**